

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

32. IA 265/2023 In C.P.(IB)-1228(MB)/2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2024**

**NAME OF THE PARTIES: IA 265/2023 Sachin Joshi Vs. Yes
Bank Limited**
IN THE MATTER OF
Yes Bank Limited
V/s
Sachin Joshi

Section: 95(1), 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Ayush Kothari a/w Adv. Chinmay B. appeared for the Financial Creditor.
Adv. Sidharth Samantaray appeared for the Respondent/Personal Guarantor.
Counsel for the Respondent seeks more time to file reply against the RP report.
Time granted. Let the same be filed within a period of two weeks, failing which,
the right to file reply/objections shall be forfeited. List the matter on
14.05.2024 for hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

24.04.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)